

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/021/00691/2015

Dated: 07/06/2019

Between

IDRIS MIYA,
S/o Late Md. Ibrahim,
Aged about 54 years, Working as Regular Mazdoor,
O/o The Sub-Divisional Engineer (Urban),
Customer Service Centre, Bharat Sanchar Nigam Ltd.,
Bodhan, District: Nizamabad.

... Applicant

AND

1. The Union of India rep. by
The General Manager,
Bharat Sanchar Nigam Ltd.,
Nizamabad Telecom District,
Sanchar Bhavan, Nizamabad,
Telangana State.
2. The Assistant General Manager,
Bharat Sanchar Nigam Ltd.,
Nizamabad Telecom District,
Sanchar Bhavan, Nizamabad,
Telangana State.
3. The Divisional Engineer,
Bharat Sanchar Nigam Ltd.,
Bhanswada Division,
Bhanswada 503187,
Nizamabad District.
4. The Sub Divisional Engineer (Urban),
Bharat Sanchar Nigam Ltd.,
Bodhan Sub Division,
Bodhan 503185, Nizamabad Dist.
5. The Sub Divisional Engineer (Groups),
Bharat Sanchar Nigam Ltd.,
Armoor Sub Division,
Armoor , District Nizamabad.

... Respondents

Counsel for the Applicant : Mrs. Rachna Kumari

Counsel for the Respondents : Mrs. K.Sreedevi, Sc For Bsnl

CORAM :

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

(Per Hon~~oble~~ Mr. Justice L. Narasimha Reddy, Chairman)

The applicant is working as a regular Mazdoor in the BSNL. Through an order dated 26.5.2015, 7 employees including the applicant, were transferred to different places in Nizamabad district. The applicant who is working at Bodhan station was transferred to Pipri station. The same is challenged in this O.A.

2. The applicant contends that he is suffering from serious health problems and it would be difficult for him to function in such a remote place.

3. The respondents filed a counter affidavit opposing the O.A. and an application for vacating the interim order.

4. We heard Smt. Rachna Kumari, learned counsel for the applicant and Smt. K. Sreedevi, learned Standing Counsel for the respondents.

5. Four years have elapsed since the order of transfer has been stayed. Even if the applicant is suffering from any health problem, it cannot be a ground to keep him in the same station for such a long time.

6. Without touching the merits, we dispose of the O.A., vacating the interim order and leaving it open to the respondents to pass fresh orders as regards the posting of the applicant. We also direct that various grounds pleaded by the applicant shall be taken into account, with reference to the

relevant policy guidelines, before any order is passed. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)
pv

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN